

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

106. IA/1565/2024 IN C.P. (IB)/907(MB)2021

**IN THE MATTER OF**

M/s. Pallav Chemicals and Solvents  
Private Limited

VS

M/s. Multi-Flex Lami-Print Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 19.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. ANU JAGMOHAN SINGH  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Kunal Kanungo (VC)  
For the Respondent:

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**ORDER**

**I.A. 1565/2024**

The prayer in the present application is for granting an extension of period of 90 days. The Ld. Counsel for the Applicant submits that the period of 315 days gets over on 12.05.2024. The Ld. Counsel has drawn our attention to the COC proceedings held on 03.02.2024 whereby the approval was granted for seeking an extension for initiating the fresh resolution plan process. Despite assurance of the Ld. Counsel, they shall be in a position to complete the entire process within the period of 90 days. We consider it appropriate to grant an extension by 30 days from today so as to enable the Resolution Professional to come back so as to

apprise the Court about the progress made in CIRP. In view of the same, I.A.  
stands disposed of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)